

CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

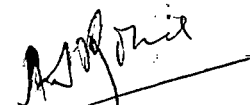
Order of the Bench

Date of the order: 09.12.2013.

O.A.No.588/2012.

The matter was taken up for being spoken to, to consider the provisions of the Government of India decisions referred on Page 180 of Swamy's Pension Compilation 2009 Edition under Rule 68 of CCS Pension Rules. Heard the oral submissions of Shri C.B. Sharma, learned Advocate for the applicant and Shri Mukesh Agarwal, learned Advocate for the Respondent No.1. The other Advocates for Respondents do not appear.

Learned Advocate for the applicant states that the applicant's case is governed by Clause 3 of the O.M. dated 10.01.1983 and also Clause 3(2)(i) of the provisions of OM. dated 10.01.1983. I have carefully perused the relevant OMs. Reserved for judgment on due date i.e. 10.12.2013.


(A.J. Rohee)
Member (J).

Mahabal.